

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 869
ANSWERED ON 7TH DECEMBER, 2023**

NHs IN BIHAR & HARYANA

**869. SHRI SUNIL KUMAR PINTU:
SHRI RAMESH CHANDER KAUSHIK:**

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the details of funds sanctioned for Bihar, particularly Sitamarhi and Haryana, particularly Sonipat for repair and maintenance of National Highways during the last five years till date; and

(b) the details of the guidelines to ensure adequate illumination arrangement and restore emergency services on National Highways?

ANSWER

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS
(SHRI NITIN JAIRAM GADKARI)**

a. Details of funds sanctioned for repair & maintenance of NHs during last five years including current year for the state of Bihar, particularly Sitamarhi district and for the state of Haryana, particularly Sonipat District are as under:

SI No.	Year	Fund Sanctioned (In Rs. Cr.)			
		Bihar	Sitamarhi District	Haryana	Sonipat
1	2023-24 to till date	341.50	Nil	92.54	12.63

2	2022-23	154.14	Nil	187.74	Nil
3	2021-22	85.61	Nil	146.09	4.82
4	2020-21	145.73	Nil	65.35	11.00
5	2019-20	151.53	Nil	35.76	10.78
6	2018-19	190.03	Nil	48.67	Nil

Four National Highways pass through Sitamarhi District. The development & maintenance works have been completed on three NHs during last five years and the stretches are under Defect Liability Period in the said District. Development of remaining NH, that is NH-527C to 2-lane with paved shoulders under implementation with scheduled completion as June, 2024.

- b. Street lighting/ High mast lighting are provided in built-up / urban stretches and at major junctions of the National Highways as part of the development/ upgradation of National Highways. Restoration of damaged National Highways to traffic worthy condition is carried out through flood damage repairs/ special repairs and other sub-heads of maintenance and repairs of National Highways. Provision of Emergency services like Ambulance/Mobile cranes are also made through contractual arrangements with such service providers or as part of contractual obligations of contractors/ concessionaires where those are specified in the scope of the works.**
